

for secondhand dry cargo vessels and tankers from India and for training masters and marine engineers for Nigeria during his recent visit to this country.

(b) It was conveyed that India's Merchant Fleet is also in the process of being built up and as such, such vessels may not be within our capacity to offer but that the scope for providing training to marine engineers from Nigeria and for reserving a few seats in the new training-ship which will replace Duffcrin shortly would be explored.

**Housing Societies Benefited under "Own your Housing Scheme"**

1933. SHRI B. K. DASCHOW-DHURY : Will the Minister of FINANCE be pleased to state :

(a) the number and names of Housing Societies benefited so far under "Own Your Housing Scheme"; and

(b) the extent to which Life Insurance corporation has helped in solving the housing problem of the beneficiaries?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):**

(a) The Life Insurance Corporation grants loans under its "Own Your Home" Scheme only to individual policyholders, including members of Co-operative Housing Societies, and not to Housing Societies.

(b) The "Own Your Home Scheme" was introduced on 1.1.64 and the number of houses built till 30.9.70 with the help of loans under the Scheme is 5665. The LIC's contribution to housing is not confined to loans granted under this scheme. It has been giving substantial loans to State Governments and Apex Co-operative Housing Finance Societies as well as loans under its various mortgage schemes, such as Property Mortgage Scheme, Staff Housing Schemes, Public Limited Companies Scheme and Scheme for loans to cooperatives of employees of public limited companies.

**कृषि भूमि पर संपत्ति कर**

1934. श्री रामचन्द्र बिकल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) कृषि योग्य भूमि पर किस तिथि से सम्पत्ति कर लगाया गया है;

(ख) उसके आधार क्या है; और

(ग) बिज-किन राज्यों ने कृषि योग्य भूमि पर सम्पत्ति कर लगाये जाने का समर्थन किया है तथा बिज-किन राज्यों ने इसका विरोध किया है?

**वित्त मंत्रालय में राज्य मंत्री (के. आर. गणेश) :** (क) 1 अप्रैल, 1970।

(ख) कृषि भूमि पर घन-कर, वित्त अधिनियम, 1969 के माध्यम में घन-कर अधिनियम, 1957 के एक संशोधन द्वारा लगाया गया था। तत्कालीन वित्त मंत्री ने 1969-70 का बजट पेश करते हुए लोक सभा में अपने भाषण में इस कर के लगाये जाने के आधार को स्पष्ट किया था। इस भाषण का सम्बद्ध अंश इस प्रकार है:-

"कृषि-सम्बन्धी सम्पत्ति पर अभी तक सम्पत्ति कर नहीं लगता। इस सुविधा से अधिक घनी व्यावसायिक तथा व्यापारिक वर्गों को जमीन खरीदने के लिए प्रोत्साहन मिला है परन्तु सामान्य अर्थ-व्यवस्था में यह वादापि न्यायसंगत नहीं है कि अन्य उत्पादनकारी सम्पत्ति पर तो कर लगाया जाय पर कृषि भूमि सम्बन्धी सम्पत्ति को कर से छूट दी जाय।"

(ग) पंजाब को छोड़ कर अन्य किसी राज्य सरकार ने कृषि-भूमि पर घन-कर लगाए जाने को चुनौती नहीं दी है।

**Implementation of Policy of the Nationalised Banks**

1935. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state.

(a) whether he had publicly admitted that the policy of the Nationalised Banks as envisaged by Government, is meeting with